

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
IB-307/(ND)/2019

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH
Vs.
Franco Leone Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 20.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Mr.DushyantTiwari, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant states that in compliance of the chronology of events and list of dates chart was already filed and after removing objection, he re-filed today. While scrutinizing the document on record it is found that none of the document filed by the respondents have come on the e-portal and the said documents are not available for perusal of the Bench while hearing. Learned Counsel for respondent states that IA No 236/ND/2019 is an application filed by respondent for maintainability of present Insolvency Application is also to be listed alongwith main IB application. Learned Counsel for respondent is directed to take all steps to ensure that the documents filed by respondents are re-filed on the e-portal and ensure the availability of the same at the time of hearing within one week.

List for final hearing alongwith IA No. 236/ND/2019 on 09.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)